

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SEVEN H LOGISTICS PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor SEVEN H LOGISTICS PRIVATE LIMITED.
2.	Date of incorporation of corporate debtor 29/02/2008
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies – Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U63010KA2008PTC045462
5.	Address of the registered office and principal office (if any) of corporate debtor 150, I FLOOR, MALLESWARAM ARCADE, 7 th CROSS, MARGOSAROAD, MALLESWARAM, BANGALORE-560003
6.	Insolvency commencement date in respect of corporate debtor 17-10-2022.
7.	Estimated date of closure of insolvency resolution process 15-04-2023.
8.	Name and registration number of the insolvency professional acting as interim resolution professional KONDURU PRASANTH RAJU, IBBI/IPA-002/IP-N00708/2018-2019/12200.
9.	Address and e-mail of the interim resolution professional, as registered with the Board ipkpraju@gmail.com B-804, Shriram Suhaana Apartments, Harohalli, Nagenahalli Gate, Yelahanka, Bangalore, Karnataka – 560064.
10.	Address and e-mail to be used for correspondence with the interim resolution professional KONDURU PRASANTH RAJU, No. 12, Raheja Chambers, Museum Road, Bangalore-560001, Karnataka. claims7hlogistics@gmail.com .
11.	Last date for submission of claims 24-11-2022.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es) NOT APPLICABLE.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Weblink:... https://ibbi.gov.in/en/home/downloads.. Physical Address: Not Applicable.....

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SEVEN H LOGISTICS PRIVATE LIMITED on 17-10-2022.



KPrasanth Raju

The creditors of SEVEN H LOGISTICS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 24-11-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

K. Prasanth Raju

Name and Signature of Interim Resolution Professional

: KONDURU PRASANTH RAJU

Date and Place :

: 10-11-2022 BANGALORE.

